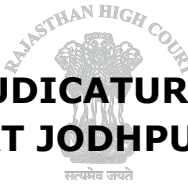




**HIGH COURT OF JUDICATURE FOR RAJASTHAN
AT JODHPUR**



D.B. Civil Writ Petition No. 21339/2026

CNR: RJHC010897832026 | URN: CW / 36322U / 2026

Rashtriya Loktantrik Party, Having Registered Office At Plot No.26-27, Teja Colony, Near Sheetala Mata Temple, Manasar, Teshil And District Nagore Rajasthan Through Authorized Representative And Appointed Office Bearers Shri Anil Barupal S/o Ram Niwas Barupal, Age 49 Years, Resident Of Deh, Tehsil Deh, District Nagore, Rajasthan.

-----Petitioner

Versus

1. State Election Commission, Rajasthan Through Chief Election Commissioner, Nirvachan Bhawan, Jaipur, Rajasthan.
2. State Of Rajasthan, Through Secretary Department Of Home Affairs, Government Of Rajasthan, Jaipur
3. Principal Secretary, Department Of Personnel, Government Of Rajasthan, Jaipur.

-----Respondents

For Petitioner(s) : Mr. Anil Barupal (in person)
For Respondent(s) : -----

**HON'BLE DR. JUSTICE PUSHPENDRA SINGH BHATI
HON'BLE MR. JUSTICE BIPIN GUPTA**

ORDER

02/09/2026

1. This writ petition (PIL) has been preferred by the petitioner for appointment/posting of Superintendent of Police, Nagaur from the IPS (Indian Police Service) Cadre in place of RPS (Rajasthan Police Service) Cadre.
2. Mr. Anil Barupal, representative of petitioner-party, present in person, makes a limited prayer that the respondent No.1 may be directed to consider and decide the fresh representation



proposed to be filed by the petitioner in respect of the issue involved herein.

3. Having heard the representative of the petitioner-party and upon perusal of the record, this Court is not inclined to interfere in administrative issues, as raised in the instant petition. However, in the interest of justice, liberty is granted to the petitioner to file a fresh representation before the respondent No.1, raising the grievance regarding appointment of Superintendent of Police, Nagaur from IPS cadre, who shall consider and decide such representation strictly in accordance with law.

4. In view of the above, the present writ petition (PIL) stands disposed of. Pending application(s), if any, also stand disposed of.

(BIPIN GUPTA),J

(DR.PUSHPENDRA SINGH BHATI),J

66/Zeeshan